

In the High Court of Judicature, Bombay.

Thursday, the 17th day of November 1864.

SPECIAL APPEAL No. 665 of 1864.

Luchimondas Joharmul Marwadi
of the Ahmednugur District

Appellant,

(Original Defendant)

versus

Bapoo Wth Venkoo Sonar of the
Ahmednugur District

Respondent,

(Original Plaintiff)

Rs. 300 — " — " —

The claim in the Original Suit was to obtain possession of half a share in 5 1/2 rooms in a house alleging it to be ancestral property.

In Appeal No. 457 of 1863 the Judge of the District of Ahmednugur at Ahmednugur confirmed the Decree of the P.S.A. of Ahmednugur who had decreed in favor of the Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that (1) ~~the~~

decision of the District Judge is in error in holding the provisions of Section I clause XIII of

of the statute of limitation not applicable that
(2) the District Judge is also in error in holding
the original Plaintiff in a state of coparcena-
ry and at the same time not holding the an-
cestral property, liable for the payment of
debts incurred during that state and that
(3) there has been a substantial error in law
in the investigation of the case which has
produced error in the decision of the case
upon its merits in that the District Judge
has awarded possession of a portion of the
house in dispute which is not in the ap-
pellant's possession.

The Court reverses the decree of the Judge and
also of the Piri Pudderam, and throws
out the claim of the Original Plaintiff.

Court throughout in Special Respondent.

Joseph Arnold
Attorney at Law

J. M. Marden

MEMORANDUM OF COSTS incurred in Special Appeal No. 665

of 1864 against the decision of the Judge ----- of the District of Ahmadnagar and disposed of on the 17th Nov 1864 by reversing the Decrees of both the lower Courts and throwing out the claim of the original Plaintiff

BY THE APPELLANT—

In the District.

In the <i>Prinsep's S^r Amin's Court (including S^r Fee)</i>	11	3	✓
In the <i>Judges Court (including S^r Fee)</i>	30	12	6 ✓
			41 15 6 ✓

In this Court.

Stamp for Memorandum of Special Appeal	16	✓
Stamps for copies of Decree and Judgment	4	✓
Stamp for Vukeelutnama	2	✓
Batta for Process and Postage	1	✓
Sectioner's Fee	1	10 6 ✓
Vukeel's Fee	9	✓
		33. 10 6 ✓
Rupees	75	10 ✓

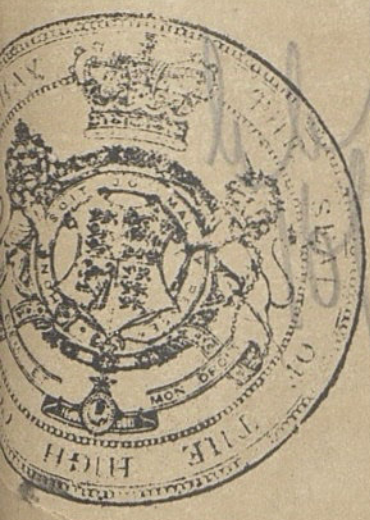
BY THE RESPONDENT.

In the District.

In the <i>Prinsep's S^r Amin's Court</i>	31	2	✓
In the <i>Judges Court</i>	10	✓	
		41. 2	✓

In this Court.

Stamp for Vukeelutnama	2	✓	
Vukeel's Fee	9	✓	
		11	✓
Rupees	52	2 ✓	



For Seal
For Seal
Registrar
 The 17th Nov 1864